

## HIGH COURT OF SIKKIM GANGTOK

No. 73/Judl./HCS

Date: 13.12.2025

#### NOTIFICATION

In exercise of powers conferred by Section 8 of the High Court of Judicature (Jurisdiction and Powers) Proclamation of 1955 and all other powers enabling in this behalf, the High Court of Sikkim makes the following rules to further amend the Sikkim High Court (Practice and Procedure) Rules, 2011.

#### 1. Short title and commencement:

- (a) These Rules may be called the Sikkim High Court (Practice and Procedure) Amendment Rules, 2025.
- (b) They shall come into force with immediate effect.

### 2. Insertion of New Rule 213A:

Rule 213A shall be inserted after Rule 213 of the Sikkim High Court (Practice and Procedure) Rules, 2011 as follows:

# "213A. Grant of certified copies of uploaded orders and judgments in CIS through on-line mode:

An applicant can obtain a certified copy online of the uploaded orders and judgments which are available in the CIS by making online application in the web portal www.eservices.hcs.nic.in. No court fee or copying fee will be levied for delivery of such certified copies online. After verification, a soft copy of the applied Order(s) or Judgment, containing the QR code and digitally signed by either the Joint Registrar (Judl.)/Deputy Registrar (Judl.)/Assistant Registrar (Judl.) or any other officer authorized in this behalf by the High Court of Sikkim shall be forwarded to the applicant in the email registered in the web portal. Such copy shall be treated as "certified copy" for all purposes.

By Order,

sd/-

REGISTRAR GENERAL